

Directorate General of Foreign Trade
Udvog Bhawan
DES-V Section

Minutes of NC-V meeting due for 31.07.2014 but actually held on 14.08.2014

The meeting No.17/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 31.07.2014 but actually held on 14.08.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	MSME
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.16/AM-15 for 24.07.2014 were taken up for ratification. As there were no amendments to the same, the above referred minutes of 24.07.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.17/AM-15 dated 31.07.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 17/84-ALC3/2014

MEETING DATE : 31.07.2014

Case No.: 5/2/84-ALC3/2014	Party Name: LUMENS INDIA	Meet No/Date: 17/84-ALC3/2014 31.07.2014	Status: Rejected
HQ File :01/84/050/00005/AM15/	RLA File :02/24/040/00188/AM14/	Lic.No/Date: 0210200289 20.02.2014	Reject
1 Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DIPP's letter dated 16.04.2014 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

Case No.: 16/2/84-ALC3/2014	Party Name: KARUR K.C.P.PACKKAGINGS LIMITED,	Meet No/Date: 17/84-ALC3/2014 31.07.2014	Status: Approved
HQ File :01/84/050/00016/AM15/	RLA File :32/24/040/00027/AM14/	Lic.No/Date: 3210073970 13.03.2014	
2 Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of Deptt. of Chemicals & Petro-chemicals, Ministry of Chemical & Fertilizers conveyed vide their O.M.No.46011/91/2010-PC-II, dated 16.07.2014 as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate Bulk Container (FIBC Bags) consisting of 20,262.20 Kgs. of Poly-propylene granules, 404.04 Kgs. of UV white MB, VE 80014, Carbon Black Conductive yarn 1450 dtex-1388.89 Kgs. & 166.67 Kgs. of Carbon Black Conductive Folio 9.5 gr., 70mm	22,221.800 Kgs.	Polypropylene Granules	1.10 Kg./Kg content in the export product
			UV White Master Batch (containing not more than 20% UV Stabilizer)	2% of the PP Resin in the export product (other than lamination/liner)
			Relevant Carbon Black Conductive yarn	1.05 Kg./Kg content in the export product
			Relevant Carbon Black Conductive Folio	1.05 Kg./Kg content in the export product

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:9/2/84-ALC3/2014	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:17/84-ALC3/2014 31.07.2014	Status: Deferred
	HQ File :01/84/050/00009/AM15/	RLA File :02/24/040/00177/AM14/	Lic.No/Date:0210201329 19.03.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.				

4	Case No.:12/6/84-ALC3/2014	Party Name: KIRAN ASSOCIATES	Meet No/Date:17/84-ALC3/2014 31.07.2014	Status: Deferred
	HQ File :01/84/050/00043/AM15/	RLA File :05/23/040/00544/AM14/	Lic.No/Date:0510383072 28.03.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.				

5	Case No.:11/6/84-ALC3/2014	Party Name: PRET INTERPRET CLOTHING PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2014 31.07.2014	Status: Deferred
	HQ File :01/84/050/00042/AM15/	RLA File :07/24/040/00481/AM14/	Lic.No/Date:0710103348 02.04.2014	Defer Date: 28.08.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 28.08.2014.				

Case No.:2/9/84-ALC3/2014	Party Name: SUNNY INTERNATIONAL LTD.	Meet No/Date:17/84-ALC3/2014 31.07.2014	Status: Deferred
HQ File :01/84/050/00052/AM15/	RLA File :33/24/040/00002/AM15/	Lic.No/Date:3310029731 16.05.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details are still awaited from the applicant firm. Therefore, the Committee after deliberations decided to await the same and defer the case for re-listing on 11.09.2014.			

Case No.:2/13/84-ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:17/84-ALC3/2014 31.07.2014	Status: Deferred
HQ File :01/84/050/00095/AM15/	RLA File :07/24/040/00078/AM15/	Lic.No/Date:0710105381 25.06.2014	Defer Date: 11.09.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 11.09.2014.			

Case No.:1/17/84-ALC3/2014	Party Name: VIRAJ SYNTEX (P) LTD.	Meet No/Date:17/84-ALC3/2014 31.07.2014	Status: Approved
HQ File :01/84/050/00132/AM15/	RLA File :06/24/040/00014/AM15/	Lic.No/Date:0610037844 18.07.2014	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.02/AM-15 held on 17.04.2014 as detailed below:-			

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Lanyards (Webbing, twisted rope, braided rope)	20,000 Nos.	Polyester yarn	1.05 Kgs./kg. content in export product.
			Metallic fittings: Scaffold hook, snap hook, karabiner, rope grab pipe anchor tower hook, rebar hook, carabiner, ascender, descender, puffey, swivel hook, roof anchor	40,000 Nos.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.




MANUAL AGENDA CASE

(09)

Case No.241	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 17/AM-15, dt. 31.07.2014	File No.01/84/50/038/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418 dated 05.04.2011.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC(MSME). It was decided to await the same and defer the case for re-listing on 04.09.2014.

(10)

Case No.242	M/s Madhu India Deco Ltd., Mumbai
NC 17/AM-15, dt. 31.07.2014	File No.01/84/162/261/AM-13/DES-V
Enhancement of Kraft Paper wastage from 10.19% to 15.42% to 100% EOU.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The Committee observed that the applicant firm has applied through the O/o the Development Commissioner, Noida Special Economic Zone vide their letter dated 12.03.2014 for enhancement of wastage of Kraft paper from 10.19% to 15.42% for manufacturing of their export products for the years 2010-11, 2011-12 and 2012-13. The Committee after deliberations decided to recommend the wastage norms for enhancement of Kraft paper wastage from 10.19% to 15.42% for the years 2010-11, 2011-12 and 2012-13.

(11)

Case No.243	M/s Foremost Apparels Pvt. Ltd., Gurgaon
NC 17/AM-15, dt. 31.07.2014	File No.01/84/50/384/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510377126 dated 27.01.2014.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite information/details i.e. pattern, measurement chart, size specification, sketch of the export product and other relevant documents along with application for justification of the consumption of export product as indicated in the para 4 of the applicant firm's letter dated 5th June, 2014 in support of their proposal has not received. Therefore, the Committee after deliberations decided to ask the applicant firm to provide the requisite information/details for consideration of the proposal. The case stands for re-listing on 11.09.2014.



(12)

Case No.244	M/s S.K. Solutions, Mumbai
NC 17/AM-15, dt. 31.07.2014	File No.01/84/162/039/AM-15/DES-V
Clarification in respect of export product cotton terry Towel under ITC (HS) Code No. 63026090	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to amend the ITC (HS) Code of export product from 63026000 to 63026090. Vide Public Notice No.109 (RE:2010/2009-14) dated the 3rd May, 2012, the Committee after deliberations decided that amendment made in the ITC (HS) Code from 63026000 to 63026010/63026090 for export product 'Toilet linen and kitchen linen of terry towelling or similar terry fabric of cotton' is only for the purpose of Focus Product Scheme (FPS) and not for any other purpose.

